

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)  
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 14.03.2023 AT 02:30 PM**

|                                         |                                                                                                                                                                                                                                                                      |
|-----------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>TRANSFER PETITION NO.</b>            |                                                                                                                                                                                                                                                                      |
| <b>COMPANY PETITION/APPLICATION NO.</b> | <b>Intervention Petition (IBC)/5/2022 in<br/>IA No.742/2021 IA No’s<br/>38,39,40,41,42,43,44,45,299,516,517,518 &amp; 685/2022<br/>IA No.169/2018 IA No.26/2019 IA No.186/2019<br/>IA No.863/2019 IA No.959/2019 IA No.742/2021<br/>in CP (IB) No.12/10/HDB/2017</b> |
| <b>NAME OF THE COMPANY</b>              | <b>V.N.R. Infrastructure Ltd</b>                                                                                                                                                                                                                                     |
| <b>NAME OF THE PETITIONER(S)</b>        |                                                                                                                                                                                                                                                                      |
| <b>NAME OF THE RESPONDENT(S)</b>        |                                                                                                                                                                                                                                                                      |
| <b>UNDER SECTION</b>                    | <b>10 of IBC</b>                                                                                                                                                                                                                                                     |

**ORDER**

**IA(IBC)/685/2022**

Mr. Manoj Kumar takes notice on behalf of the Respondent and seeks time to file Vakalath and get instructions. Post on 23.03.2023.

**IA(IBC)/26/2019 and IA(IBC)/959/2019**

Post on 23.03.2023

**Intervention Petition(IBC)/5/2022 in IA.No.742/2021**

This application is filed seeking to implead the applicants who are the successful bidders as respondents in IA742/2021. The liquidator does not report any counter and does not have any objection to allow this application. Considering that the applicant is a successful bidder who will be affected by the orders in IA742/2021, this application is allowed.

**IA(IBC)/742/2021**

The applicant in IA/742/2021 shall carry out the amendment showing the applicant in IA 5/2022 as respondent and file a fresh neat copy by the next date of hearing. For counters, Post on 25.04.2023.

**IA No's 38,39,40,41,42,43,44,45,299,516,517 and 518/2022 IA No.169/2018  
IA No.186/2019 and IA No.863/2019**

Post all the IA's on 25.04.2023.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**